

nance, 1973 (No. 7 of 1973) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973.

(ii) The Uttar Pradesh Urban Planning and Development Ordinance, 1973 (No. 7 of 1973) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973.

(iii) The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 (No. 8 of 1973) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973. [Place in Library. See No. LT-5312/73].

**ANNUAL REPORT AND AUDITED ACCOUNTS ETC. OF HARYANA AGRO-INDUSTRIES CORPORATION, LTD., FOR 1971-72, AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH):** On behalf of Shri Shinde, Sir, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5313/73].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertilizer (Movement Control) Order, 1973, published in Notification No. S.O. 249(E), in Gazette of India dated the 25th April, 1973.

(ii) The Fertilizer (Control) Second Amendment Order, 1973

published in Notification No. G.S.R. 342(E), in Gazette of India dated the 7th July, 1973.

(iii) The Fertilizer Movement Control (Amendment) Order, 1973, published in Notification No. S.O. 376(E) in Gazette of India dated the 5th July, 1973. [Placed in Library. See No. LT-5314/73].

**NOTIFICATION UNDER WILD LIFE PROTECTION ACT, 1972**

**PROF. SHER SINGH:** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—

(i) The Wild Life (Stock Declaration) Rules, 1973, applicable to West Bengal published in Notification No. G.S.R. 225(E), in Gazette of India, dated the 1st May, 1973.

(ii) The Wild Life (Transactions and Taxidermy) Rules, 1973, applicable to West Bengal published in Notification No. G.S.R. 226(E), in Gazette of India dated the 1st May, 1973.

(iii) The Wild Life (Stock Declaration) Rules, 1973, applicable to Manipur published in Notification No. G.S.R. 270(E) in Gazette of India dated the 15th May, 1973.

(iv) The Wild Life (Transactions and Taxidermy) Rules, 1973, applicable to Manipur published in Notification No. G.S.R. 271(E), in Gazette of India dated the 15th May, 1973.

(v) The Wild Life (Stock Declaration) Rules, 1973, applicable to Arunachal Pradesh published in Notification No. G.S.R. 273(E), in Gazette of India dated the 15th May, 1973.

[Prof. Sher Singh]

(vi) The Wild Life (Transactions and Taxidermy) Rules, 1973 applicable to Arunachal Pradesh published in Notification No. G.S.R. 274(E), in Gazette of India dated the 15th May, 1973.

(vii) The Wild Life (Stock Declaration) Rules, 1973 applicable to Kerala published in Notification No. G.S.R. 294(E), in Gazette of India dated the 1st June, 1973.

(viii) The Wild Life (Transactions and Taxidermy) Rules, 1973 applicable to Kerala published in Notification No. G.S.R. 295(E), in Gazette of India dated the 1st June, 1973.

(ix) The Wild Life (Stock Declaration) Rules, 1973, applicable to Maharashtra published in Notification No. G.S.R. 297(E), in Gazette of India dated the 1st July, 1973.

(x) The Wild Life (Transactions and Taxidermy) Rules, 1973, applicable to Maharashtra published in Notification No. G.S.R. 298(E), in Gazette of India dated the 1st June, 1973.

(xi) The Wild Life (Stock Declaration) Rules, 1973 applicable to Delhi published in Notification No. G.S.R. 300(E) in Gazette of India dated the 1st June, 1973.

(xii) The Wild Life (Transactions and Taxidermy) Rules, 1973 applicable to Delhi published in Notification No. G.S.R. 301(E), in Gazette of India dated the 1st June, 1973.

(xiii) The Wild Life (Stock Declaration) Rules, 1973 applicable to Andaman and Nicobar Islands published in Notification No. G.S.R. 303(E), in Gazette of India dated the 1st July, 1973.

(xiv) The Wild Life (Transactions and Taxidermy) Rules, 1973, applicable to Andaman and Nicobar Islands published in Notification No. G.S.R. 304(E) in Gazette of

India dated the 1st July, 1973.

(xv) The Wild Life (Stock Declaration) Rules, 1973, applicable to Mysore published in Notification No. G.S.R. 336(E) in Gazette of India dated the 1st July, 1973.

(xvi) The Wild Life (Transactions and Taxidermy) Rules, 1973, applicable to Mysore published in Notification No. G.S.R. 337(E), in Gazette of India, dated the 1st July, 1973.

(xvii) The Wild Life (Stock Declaration) Rules, 1973, applicable to Goa, Daman and Diu published in Notification No. G.S.R. 350(E) in Gazette of India, dated the 16th July, 1973.

(xviii) The Wild Life (Transaction and Taxidermy) Rules, 1973, applicable to Goa, Daman and Diu published in Notification No. G.S.R. 351(E) in Gazette of India dated the 16th July, 1973. [Placed in Library. See No. LT-5315/73].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Price Determination for 1972-73 Production) Third Amendment Order, 1973, published in Notification No. G.S.R. 305(E), in Gazette of India dated the 5th June, 1973.

(ii) The Sugar (Price Determination for 1972-73, Production) Fourth Amendment Order, 1973, published in Notification No. G.S.R. 327(E) in Gazette of India dated the 28th June, 1973. [Placed in Library. See LT-5316/73].

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English ver-